<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 352 of 2017

Dated: 19th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:-

M/s. Adani Green Energy (Tamil Nadu) Ltd. Vs.			Appellant(s)
Tamil Nadu Electricity Regulatory Commission & Ors.			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Poonam Verma Ms. Nishtha Kumar	
Counsel for the Respondent(s)	:	Mr. S. Vallinayaga	m for R-3

<u>ORDER</u>

Learned counsel for respondent No.3 seeks two weeks more time to file reply. As a last chance time is granted and learned counsel may take steps to file reply on or before 06.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 09.04.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member